

BEFORE THE ADJUDICATING OFFICER
SECURITIES AND EXCHANGE BOARD OF INDIA

CORRIGENDUM

To

[ADJUDICATION ORDER No.: Order/JS/VC/2025-26/32690-32694]

1. An Adjudication Order No. Order/JS/VC/2025-26/32690-32694 (hereinafter referred to as “**Order**”) dated August 31, 2026, was passed against Mr. Chirag Arvindbhai Shah, First Overseas Capital Ltd., Ms. Mala Soneji, Mr. Rushabh Pradeep Shroff and Mr. Satyen Bhupendra Dalal in the matter of Veerkrupa Jewellers Limited.
2. Whereas, an inadvertent typographical error has occurred with respect to the Order No. at Page No. 1 of the said Order, which was mentioned as Order/JS/VC/2025-26/32690-32694. In order to rectify the same, it is hereby clarified that the Order No. shall be read as “Order/JS/VC/2026-27/32690-32694”.
3. The Adjudication Order bearing Ref. No. Order/JS/VC/2025-26/32690-32694 shall be read along with this Corrigendum and all other contents of the Order shall remain unchanged.
4. A copy of this corrigendum shall be sent to the Noticees named in the aforesaid Order and to SEBI.

Date: September 04, 2026

Place: Mumbai

JAI SEBASTIAN

ADJUDICATING OFFICER